

> In connection to above mentioned reference, I would like to suggest a framework for reducing the unsolicited commercial communication.

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> If a customer reports an instance of unsolicited message being sent to him, then the customer can be credited with talk-time in the case of prepaid subscriber and a rebate in the subsequent bill for the postpaid customer. The operator has to recover the amount by charging say double the amount to the telemarketer who has violated. The details of this framework can be worked out.

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> For any further information, I can be reached by email at vadiraj.panchamukhi@gmail.com. Mobile number: +919886030534

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> Thanks,

> Vadiraj Panchamukhi